

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2854

ANSWERED ON:12.12.2006

FACILITIES TO EXPORTERS

Singh Shri Rajiv Ranjan (Lalan);Suman Shri Ramji Lal

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of facilities being provided to the industrial units engaged in exports;
- (b) whether the facilities provided outside Special Economic Zones(SEZs) to exporting industrial units for importing are comparatively less than the facilities provided to the units importing under SEZs;
- (c) if so, the facts in this regard; and
- (d) the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JAIRAM RAMESH)

(a): The facilities available to exporter are based on the basic principle that taxes and duties should not be exported. Different export promotion schemes such as Export Oriented Unit (EOU) Scheme, Export Promotion Capital Goods Scheme, Advance Licence Scheme, Duty Entitlement Pass Book Scheme, Drawback Scheme and similar other schemes accordingly provide for concessional duty or exemption of duty on capital goods and/or exemption or refund or rebate of duties on raw materials and consumables.

(b)to(d) : All imports required for authorized operations of a Special Economic Zone

(SEZ) Unit are exempt form duties. The exporting industrial units outside SEZ are also eligible for similar exemption on raw materials & capital goods if they operate under EOU Scheme and on raw materials if under Advance Licence Scheme. The only additional facility on imports for SEZ unit is exemption for the material required for constructing the unit premises.